

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 10/09 held on 10.06.2008.

The Meeting No.10/09 of Norms Committee-II was held on 10.06.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri S. K. Bhatnagar, Addl. IA	M/o Steel
3.	Shri. D.C. Suri, Addl. IA	DHI
4.	Shri K. K. Funda, AD	DC(SSi)
5.	Shri Shyam Sunder, Dy. DGFT	DGFT.
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows invoice:

Case No.:4/3/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00004/AM09/	RLA File :34/24/040/00062/AM05/	Lic.No/Date:3410011165 05.08.2004	Defer Date:10.06.2008
1	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008.		

2	Case No.:5/5/81-ALC2/2008	Party Name:G H INDUCTION INDIA PVT LTD	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00060/AM09/	RLA File :04/81/040/00187/AM05/	Lic.No/Date:0410064104 16.11.2004	Defer Date:10.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that this case is re-listed on 24.06.2008. Hence decided to withdraw the case.				

3	Case No.:6/5/81-ALC2/2008	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00061/AM09/	RLA File :03/24/042/00327/AM05/	Lic.No/Date:0310314825 02.02.2005	Defer Date:10.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that this case is re-listed on 24.06.2008. Hence decided to withdraw the case.				

4	Case No.:266/26/80-ALC2/2007	Party Name:NARAYAN POWERTECH PVT LTD	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00282/AM06/	RLA File :34/24/040/00175/AM05/	Lic.No/Date:3410013557 01.06.2005	Defer Date:10.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that this case is re-listed on 24.06.2008. Hence decided to withdraw the case.				

5	Case No.:7/5/81-ALC2/2008	Party Name:MCGEOCH MARINE ELECTRICALS PVT. LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00062/AM09/	RLA File :03/95/040/01313/AM06/	Lic.No/Date:0310367101 16.02.2006	Defer Date:10.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that this case is re-listed on 24.06.2008. Hence decided to withdraw the case.				

Case No.:47/3/81-ALC2/2008	Party Name:S.M.CREATIVE ELECTRONICS LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00047/AM09/	RLA File :05/24/040/00949/AM06/	Lic.No/Date:0510177703 01.03.2006	Defer Date:10.06.2008
6 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 04/04/2006. Hence decided to withdraw the case. We may inform RA accordingly.			

Case No.:7/3/81-ALC2/2008	Party Name:ESSAE ELECTRONICS PVT LTD.,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00007/AM09/	RLA File :07/24/040/01066/AM06/	Lic.No/Date:0710044161 03.04.2006	Defer Date:10.06.2008
7 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 18/07/2006. Hence decided to withdraw the case. We may inform RA accordingly.			

Case No.:8/3/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00008/AM09/	RLA File :03/95/040/00027/AM07/	Lic.No/Date:0310376277 18.04.2006	Defer Date:10.06.2008
8 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008.			

Case No.:9/3/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00009/AM09/	RLA File :07/24/040/00021/AM07/	Lic.No/Date:0710044427 19.04.2006	Defer Date:10.06.2008
9 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008.			

10	Case No.:10/3/81-ALC2/2008	Party Name:RELIANCE ENGINEERS LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00010/AM09/	RLA File :07/24/040/00033/AM07/	Lic.No/Date:0710044627 01.05.2006	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 13/06/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

11	Case No.:2/5/81-ALC2/2008	Party Name:MULTIQUADRANT IND.CONTROLS (I) PVT.LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00057/AM09/	RLA File :31/24/040/00132/AM07/	Lic.No/Date:3110025716 25.07.2006	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that this case is re-listed on 24.06.2008. Hence decided to withdraw the case.			

12	Case No.:15/3/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00015/AM09/	RLA File :03/95/040/00439/AM07/	Lic.No/Date:0310392015 31.07.2006	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 14/11/2006. Hence decided to withdraw the case. We may inform RA accordingly.			

13	Case No.:49/3/81-ALC2/2008	Party Name:ASIATIC ELECTRONIC INDUSTRIES	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00049/AM09/	RLA File :05/24/040/00390/AM07/	Lic.No/Date:0510188266 04.08.2006	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008.			

14	Case No.:1537/26/81-ALC2/2007	Party Name:PG FOILS LTD.,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00424/AM07/	RLA File :13/24/040/00009/AM07/	Lic.No/Date:1310022521 30.08.2006	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.07.2008.			

15	Case No.:19/3/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00019/AM09/	RLA File :03/95/040/00726/AM07/	Lic.No/Date:0310401922 29.09.2006	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008.			

16	Case No.:20/3/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00020/AM09/	RLA File :03/95/040/00825/AM07/	Lic.No/Date:0310405365 24.10.2006	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008.			

17	Case No.:21/3/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00021/AM09/	RLA File :03/95/040/00869/AM07/	Lic.No/Date:0310405416 26.10.2006	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 05/12/2006. Hence decided to withdraw the case. We may inform RA accordingly.			

18	Case No.: 7/51/81-ALC2/2006	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00948/AM07/	RLA File :07/24/040/00793/AM07/	Lic.No/Date:0710050372 28.02.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the comments from M/o New & Renewable Energy are still awaited despite several reminders and decided to remind them for furnishing the same. It has also been decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be relisted on 22.07.2008.			

19	Case No.: 12/4/80-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/01430/AM07/	RLA File :05/24/040/00837/AM07/	Lic.No/Date:0510200273 01.03.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the firm has failed to furnish the information asked from them despite several reminders. The firm was also called for the personal hearing but no one turned up for PH also. It has also been observed that the ad-hoc norms cannot be fixed based on the information available in the file. Accordingly, the Norms Committee decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

20	Case No.:17/4/80-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/01460/AM07/	RLA File :05/24/040/00908/AM07/	Lic.No/Date:0510200458 06.03.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the firm has failed to furnish the information asked from them despite several reminders. The firm was also called for the personal hearing but no one turned up for PH also. It has also been observed that the ad-hoc norms cannot be fixed based on the information available in the file. Accordingly, the Norms Committee decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

21	Case No.:20/48/81-ALC2/2007	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00510/AM08/	RLA File :03/94/040/00019/AM08/	Lic.No/Date:0310427912 25.04.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that this case is re-listed on 24.06.2008. Hence decided to withdraw the case.			

22	Case No.:38/3/81-ALC2/2008	Party Name:ELEKTROMAG DEVICES PVT. LTD.,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00038/AM09/	RLA File :03/94/040/00316/AM08/	Lic.No/Date:0310434113 27.06.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008.			

23	Case No.:6/22/81-ALC2/2007	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00210/AM08/	RLA File :31/24/040/00117/AM08/	Lic.No/Date:3110029962 24.07.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the representative of the firm appeared for personal hearing and explained their case before the committee. The committee advised the representative of DHI present in the meeting to give their comments in the matter. The case stands deferred and to be relisted on 08.07.2008.			

Case No.:14/22/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00227/AM08/	RLA File :32/24/040/00021/AM08/	Lic.No/Date:3210035899 03.08.2007	Defer Date:10.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- The description of the export item to be amended as under:- Toroidal Transformers- (i) Model No. 8578-V2-06, each weighing 37 Kg and containing 20.6 kg of CRNGO steel and 14.6 kg of enameled copper wire. The quantity allowed is 694 Nos. (ii) Model No. 8995-V2-02, each weighing 29.4 Kg and containing 20.6 kg of CRNGO steel and 7.29 kg of enameled copper wire. The quantity allowed is 1618 Nos. Total fob value of exports may be increased to Rs. 11,56,000 (as indicated in firm's letter dated 09.06.2008) <u>Import Side.</u> 1. Item No. 1 to read as CRNGO Steel Strips/coils of relevant grade and thickness and it's quantity may be reduced to 48,580 Kg. (net+ 2%). 2. Item No. 2 to read as enameled copper wire of relevant grade and diameter and its quantity may be approved as applied for viz net + 1%. R/A may take suitable consequential action accordingly.			

25	Case No.:1938/26/81-ALC2/2007	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00276/AM08/	RLA File :03/95/040/00429/AM08/	Lic.No/Date:0310440777 24.08.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weight of 14.7 MT may be specified with the quantity of export product. 2. Words "Model: MG 9603" may be suffixed with the description of export product. 3. Quantities of import items at S.No. 1 & 2 may be allowed as applied for on net to net basis. 4. Words "500 W" may be suffixed with the description of import item at Sl. No. 3. 5. Import items at Sl. No. 3 & 4 may be allowed on net to net basis with accountability clause. 6. Import items at Sl. No. 5 & 6 may be allowed as per packing policy R/A may take suitable consequential action accordingly.			

26	Case No.:41/3/81-ALC2/2008	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00041/AM09/	RLA File :07/21/040/00600/AM08/	Lic.No/Date:0710053030 24.08.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008.			

27	Case No.:111/48/81-ALC2/2007	Party Name:NEST MAGNETICS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00601/AM08/	RLA File :07/24/040/00381/AM08/	Lic.No/Date:0710053076 27.08.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.07.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 9 & 11 of the Standard Deficiency Format. 2. Export product wise breakup off each imported input.			

28	Case No.:117/48/81-ALC2/2007	Party Name:UNIQUE PUNCH SYSTEMS PVT.LTD.,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00607/AM08/	RLA File :07/24/040/00406/AM08/	Lic.No/Date:0710053215 07.09.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of M/o Steel. The case stands deferred and to be relisted on 22.07.2008.			

29	Case No.:134/48/81-ALC2/2007	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00624/AM08/	RLA File :03/94/040/00634/AM08/	Lic.No/Date:0310444382 26.09.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that as per the decision of the NC, the case is to be referred to PIC for clarification. Accordingly, the case may be referred to PIC alongwith agenda for their clarification. The case stands deferred and to be relisted on 22.07.2008.			

30	Case No.:128/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00618/AM08/	RLA File :06/24/040/00016/AM08/	Lic.No/Date:0610012340 27.09.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee decided to handover the file of the case to the representative of DHI for examination and comments. The case stands deferred and to be relisted on 22.07.2008.			

31	Case No.:130/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00620/AM08/	RLA File :31/24/040/00207/AM08/	Lic.No/Date:3110030919 27.09.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the wastages claimed by the firm are on higher side and the export item and manufacturing process is specific in nature. Accordingly, DGFT may constitute a team to study actual process of manufacture, wastages generated alongwith justifications thereof, based on visits to the factories of the firm. The case stands deferred and to be relisted on 22.07.2008.			

32	Case No.:137/48/81-ALC2/2007	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00627/AM08/	RLA File :03/95/040/00665/AM08/	Lic.No/Date:0310445317 05.10.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 22.07.2008.			

33	Case No.:54/3/81-ALC2/2008	Party Name:SRI TOOLS INDUSTRIES,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00054/AM09/	RLA File :30/21/040/00102/AM08/	Lic.No/Date:3010053346 05.10.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008.			

34	Case No.:55/3/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00055/AM09/	RLA File :05/24/040/00532/AM08/	Lic.No/Date:0510210119 05.10.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 04/03/2008. Hence decided to withdraw the case. We may inform RA accordingly.			

35	Case No.:43/3/81-ALC2/2008	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00043/AM09/	RLA File :03/94/040/00682/AM08/	Lic.No/Date:0310445417 08.10.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1. 2. Quantity of import item at S.No.1 may be allowed as 20128 Kg (14586 Sq. Mtrs.) inclusive of a wastage of 3 %. 3. Quantities of import item at S.No. 2,3 & 4 may be allowed as applied for inclusive of a wastage of 5 %. R/A may take suitable consequential action accordingly.			

36	Case No.:44/3/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00044/AM09/	RLA File :32/24/040/00045/AM08/	Lic.No/Date:3210036396 10.10.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 22.07.2008.			

37	Case No.:138/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00628/AM08/	RLA File :05/24/040/00494/AM08/	Lic.No/Date:0510210417 11.10.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 15/04/2008. Hence decided to withdraw the case. We may inform RA accordingly.			

38	Case No.:139/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00629/AM08/	RLA File :05/24/040/00533/AM08/	Lic.No/Date:0510210473 12.10.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008.			

39	Case No.:144/48/81-ALC2/2007	Party Name:TELEKONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00634/AM08/	RLA File :04/24/040/00247/AM08/	Lic.No/Date:0410091528 12.10.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 15/04/2008. Hence decided to withdraw the case. We may inform RA accordingly.			

40	Case No.:15/32/81-ALC2/2007	Party Name:HONEYWELL AUTOMATION INDIA LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00383/AM08/	RLA File :31/21/040/00234/AM08/	Lic.No/Date:3110031244 22.10.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008.			

41	Case No.:151/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00641/AM08/	RLA File :11/24/040/00032/AM08/	Lic.No/Date:1110016259 23.10.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weights of 30 MT, 61.2 MT, 117 MT, 106.88 MT & 30.4 MT may be specified with the quantities of export products from S.No. 1 to 5 respectively. 2. Quantities of import items from S.No. 1 to 4 & 7 to 12 may be allowed as applied for on net to net basis. 3. Quantity of import item at S. No. 5 may be allowed as 30832 Kgs inclusive of a wastage of 1 %. 4. Import item at Sl. No. 6 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

42	Case No.:152/48/81-ALC2/2007	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00642/AM08/	RLA File :04/24/040/00264/AM08/	Lic.No/Date:0410091742 24.10.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.07.2008.			

43	Case No.:159/48/81-ALC2/2007	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00649/AM08/	RLA File :05/24/040/00558/AM08/	Lic.No/Date:0510211382 01.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. Further it has been observed that reply of the firm is not proper and firm may be advised to submit reply to our D/L issued to them. The case stands deferred and to be relisted on 22.07.2008.			

44	Case No.:11/33/81-ALC2/2007	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00408/AM08/	RLA File :03/95/040/00768/AM08/	Lic.No/Date:0310448758 01.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 22.07.2008.			

45	Case No.:12/33/81-ALC2/2007	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00409/AM08/	RLA File :03/95/040/00760/AM08/	Lic.No/Date:0310448768 01.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 22.07.2008.			

46	Case No.:165/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM08/	RLA File :22/21/040/00123/AM08/	Lic.No/Date:2210007223 07.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 22.07.2008.			

47	Case No.:7/36/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00427/AM08/	RLA File :32/24/040/00052/AM08/	Lic.No/Date:3210036659 13.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 22.07.2008.			

Case No.:8/36/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00428/AM08/	RLA File :07/24/040/00564/AM08/	Lic.No/Date:0710054435 13.11.2007	Defer Date:10.06.2008
48	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the reply received from the firm is not proper. It has been decided to once again issue D/L and call for the following information from the firm. The case stands deferred and to be relisted on 22.07.2008:-		
	1. In your reply dated 25.2.2008, you have shown weights of import item Nos. 4 & 5 as 'Nil'. What exactly is the end use of these items. Detailed calculations for quantities of these items may be furnished alongwith revised weight balancing details, if any. 2. Detailed calculations for the quantity of copper bars may also be furnished 3. Detailed drawings stated to be enclosed with your reply have not been received. Same may also be sent pl.		

Case No.:169/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00659/AM08/	RLA File :05/24/040/00603/AM08/	Lic.No/Date:0510212061 14.11.2007	Defer Date:10.06.2008
49	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the firm has failed to furnish the information asked from them despite several reminders. The firm was also called for the personal hearing but no one turned up for PH also. It has also been observed that the ad-hoc norms cannot be fixed based on the information available in the file. Accordingly, the Norms Committee decided to reject the request of the firm.		
	R/A may take suitable consequential action accordingly.		

50	Case No.:18/36/81-ALC2/2007	Party Name:YORK INDIA LTD	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM08/	RLA File :31/24/040/00280/AM08/	Lic.No/Date:3110031566 14.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

51	Case No.:5/2/81-ALC2/2008	Party Name:BHARAT BIJLEE LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00699/AM08/	RLA File :03/94/040/00888/AM08/	Lic.No/Date:0310451395 23.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 22.07.2008.			

52	Case No.:19/40/80-ALC2/2007	Party Name:BHARAT BIJLEE LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00604/AM08/	RLA File :03/94/040/00889/AM08/	Lic.No/Date:0310451382 23.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 22.07.2008.			

53	Case No.:17/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00711/AM08/	RLA File :05/24/040/00611/AM08/	Lic.No/Date:0510212528 26.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 22.07.2008.			

54	Case No.:20/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00714/AM08/	RLA File :05/24/040/00638/AM08/	Lic.No/Date:0510212545 26.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 22.07.2008.			

55	Case No.:21/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00715/AM08/	RLA File :05/24/040/00639/AM08/	Lic.No/Date:0510212547 26.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as 79112 Kgs after taking clue from Engineering Table 5. 2. Quantities of import items at S.No. 2 ,3 & 4 may be allowed as 57665 Kgs, 30081 Kgs & 3008 Kgs respectively inclusive of a wastage of 5 %. R/A may take suitable consequential action accordingly.			

56	Case No.:22/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00716/AM08/	RLA File :05/24/040/00654/AM08/	Lic.No/Date:0510212530 26.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 22/04/2008. Hence decided to withdraw the case. We may inform RA accordingly.			

57	Case No.:16/2/81-ALC2/2008	Party Name:HAVELL S INDIA LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00710/AM08/	RLA File :05/24/040/00580/AM08/	Lic.No/Date:0510212647 27.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 22.07.2008.			

58	Case No.:12/2/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00706/AM08/	RLA File :05/24/040/00343/AM08/	Lic.No/Date:0510212704 28.11.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 22.07.2008.			

59	Case No.:18/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00712/AM08/	RLA File :05/24/040/00613/AM08/	Lic.No/Date:0510212900 03.12.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.07.2008.			

60	Case No.:19/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00713/AM08/	RLA File :05/24/040/00632/AM08/	Lic.No/Date:0510212901 03.12.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Words "Copper Conductor, PVC insulated" may be suffixed with the description of all the export products from Sl. No 1 to 21. 2. Quantities of import items from S.No. 1 to 4 may be allowed as applied for after taking clue from Engineering Tables 5 & 6. R/A may take suitable consequential action accordingly.			

61	Case No.:26/2/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00720/AM08/	RLA File :05/24/040/00676/AM08/	Lic.No/Date:0510212882 03.12.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.07.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 9 & 11 of the Standard Deficiency Format. 2. A copy of the application may be sent to DHI.			

62	Case No.:45/3/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00045/AM09/	RLA File :03/95/040/00783/AM08/	Lic.No/Date:0310452665 05.12.2007	Defer Date:10.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008.				

63	Case No.:31/2/81-ALC2/2008	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00725/AM08/	RLA File :05/24/040/00750/AM08/	Lic.No/Date:0510214123 28.12.2007	Defer Date:10.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.07.2008: -				
1. Information in respect of Sl.No. 1, 3, 4, 5, 10, 11 & 11(a) of the Standard Deficiency Format.				

64	Case No.:34/2/81-ALC2/2008	Party Name:PANASONIC AVC NETWORKS INDIA CO. LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00728/AM08/	RLA File :05/24/040/00761/AM08/	Lic.No/Date:0510214282 01.01.2008	Defer Date:10.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DIT vide their letter No. 17(23)/2008-IPHW dated 28.05.2008 (copy enclosed).				
R/A may take suitable consequential action accordingly.				

65	Case No.:46/3/81-ALC2/2008	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00046/AM09/	RLA File :03/94/040/00969/AM08/	Lic.No/Date:0310456131 02.01.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 22.07.2008.			

66	Case No.:33/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00727/AM08/	RLA File :05/24/040/00753/AM08/	Lic.No/Date:0510214654 08.01.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Words "Copper Conductor, PVC insulated, may be suffixed with the description of all the export products from Sl. No 1 to 24. 2. Coil/Roll length of 91.5 Mtrs. may be added with the quantity of each export product. 3. Quantities of import items from S.No. 1 to 4 may be allowed as applied for after taking clue from Engineering Tables 5 & 6. R/A may take suitable consequential action accordingly.			

67	Case No.:36/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00730/AM08/	RLA File :05/24/040/00763/AM08/	Lic.No/Date:0510214655 08.01.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 22.07.2008.			

68	Case No.:40/2/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00734/AM08/	RLA File :05/24/040/00782/AM08/	Lic.No/Date:0510214657 08.01.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 22.07.2008.			

69	Case No.:32/2/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00726/AM08/	RLA File :05/24/040/00752/AM08/	Lic.No/Date:0510214899 14.01.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Words "Aluminium Conductor, may be suffixed with the description of export product. 2. Net weight of 426.5 MT may be added with the quantity of export product. 3. Quantity of import item at S.No. 1 may be allowed as 130157 Kgs after taking clue from Engineering Table 6. 4. Quantity of import item at S.No. 2 may be allowed as 7428 Kgs inclusive of a wastage of 1 %. 5. Quantities of import items at S.No. 3 & 4 may be allowed as 52143 Kgs & 123823 kgs respectively inclusive of a wastage of 5 %. R/A may take suitable consequential action accordingly.			

70	Case No.:48/2/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00742/AM08/	RLA File :07/24/040/00714/AM08/	Lic.No/Date:0710055434 16.01.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the reply received from the firm is not proper. It has been decided to once again issue D/L and call for the following information from the firm. The case stands deferred and to be relisted on 22.07.2008:- 1. How item Nos. 16, 17, 33 & 36 have been stated as components? If these are not components, then exact weight alongwith detailed calculations and wastages claimed for each of these items may be furnished. 2. Exact weight of only Aluminium items, separately for sheets and other shapes which require imported welding wires. 3. Detailed drawings of the export product.			

71	Case No.:43/2/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00737/AM08/	RLA File :05/24/040/00801/AM08/	Lic.No/Date:0510215108 18.01.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.07.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

72	Case No.:46/2/81-ALC2/2008	Party Name:GLASTRONIX	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00740/AM08/	RLA File :07/24/040/00708/AM08/	Lic.No/Date:0710055527 22.01.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weights of 739.3 Kgs & 1680.2 Kgs may be specified with the quantities of export products at S.No. 1 & 2 respectively. 2. Words “ 935 MM x 700 MM x 12.7 MM” may be suffixed with the description of export product at Sl.No.2. 3. Quantities of import items from S.No. 1 to 4 may be allowed as applied for on net to net basis. R/A may take suitable consequential action accordingly.			

73	Case No.:6/2/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00700/AM08/	RLA File :03/94/040/01018/AM08/	Lic.No/Date:0310458721 23.01.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the firm has requested for grant of some more time to submit the reply and decided to agree to the request of the firm. The case stands deferred and to be relisted on 22.07.2008.			

74	Case No.:50/2/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00744/AM08/	RLA File :07/24/040/00737/AM08/	Lic.No/Date:0710055589 28.01.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 22.07.2008.			

75	Case No.:35/2/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00729/AM08/	RLA File :05/24/040/00762/AM08/	Lic.No/Date:0510215562 29.01.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that DOT has called for some information from the firm, which is still awaited by them. The case stands deferred and to be relisted on 22.07.2008.			

76	Case No.:42/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00736/AM08/	RLA File :05/24/040/00800/AM08/	Lic.No/Date:0510215719 31.01.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.07.2008.			

77	Case No.:44/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00738/AM08/	RLA File :05/24/040/00814/AM08/	Lic.No/Date:0510215720 31.01.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.07.2008.			

78	Case No.:45/2/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00739/AM08/	RLA File :05/24/040/00838/AM08/	Lic.No/Date:0510215910 06.02.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.07.2008.			

79	Case No.:8/2/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00702/AM08/	RLA File :03/95/040/01064/AM08/	Lic.No/Date:0310460762 13.02.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 22.07.2008.			

80	Case No.:4/2/81-ALC2/2008	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00698/AM08/	RLA File :02/24/040/00295/AM08/	Lic.No/Date:0210109186 15.02.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- After taking clue from SIONs C-1707 & C-1753, quantities of items of import may be allowed as under: - Quantities of import items at S.No.1 to 6 may be allowed as applied for. - Quantities of import items at S.No. 7 to12 may be allowed as applied for on net to net basis. - Quantity of import items at S.No. 13 to 15 may be allowed as per Packing Policy. - The quantity of import item at S.No. 16 may be allowed as applied for inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

81	Case No.:51/2/81-ALC2/2008	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00745/AM08/	RLA File :07/24/040/00740/AM08/	Lic.No/Date:0710055878 15.02.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.07.2008: - 1. Information in respect of Sl.No. 3, 5, & 11 of the Standard Deficiency Format.			

82	Case No.:52/2/81-ALC2/2008	Party Name:RELIANCE ENGINEERS LIMITED	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00746/AM08/	RLA File :07/24/040/00778/AM08/	Lic.No/Date:0710056007 22.02.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weights of 50.6 MT, 4.48 MT, 38.92 MT, 2.28 MT , 9.6 MT, 22.8 MT & 14.4 MT may be specified with the quantities of export products from S.No. 1 to 7 respectively (Total Net Export weight of seven export products 143.08 MT). 2. Quantity of import item at S.No.1 may be allowed as applied for inclusive of a wastage of 1 %. 3. Quantity of import item at S.No.2 may be allowed as applied for on net to net basis. 4. Quantity of import item from S.No. 3 may be allowed as applied for inclusive of a wastage of 2 %. R/A may take suitable consequential action accordingly.			

83	Case No.:9/2/81-ALC2/2008	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00703/AM08/	RLA File :03/95/040/01149/AM08/	Lic.No/Date:0310462476 25.02.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DIT vide their letter No. 17(21)/2008-IPHW dated 30.05.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

84	Case No.:2/2/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00696/AM08/	RLA File :07/24/040/00825/AM08/	Lic.No/Date:0710056335 11.03.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.			

85	Case No.:54/2/81-ALC2/2008	Party Name:H P INTERNATIONAL CORPORATION	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00748/AM08/	RLA File :24/80/040/00011/AM08/	Lic.No/Date:2410020861 25.03.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.			

86	Case No.:1/3/81-ALC2/2008	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:10/81-ALC2/2008 10.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00001/AM09/	RLA File :22/24/040/00068/AM08/	Lic.No/Date:2210007637 27.03.2008	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008.			

PART 'A' DEFFER

S.No.29

Case No.A -1	M/s Nest Magnetics Pvt.Ltd. Bangalore
Meeting No.10/81	F.No.01/80/162/890/AM08/DES-I/DES-II
Dated: 10-06-2008	Advance Licence No 0710053076 dt.27-08-2007
	RLA F.No.07/24/40/381/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that this case has already been discussed at S. No. 27. Hence decided to withdraw the case.

S.No.30

Case No.A -2	M/s Crompton Greaves Ltd. Mumbai
Meeting No.10/81	F.No.01/80/162/1101/AM08/DES-I/DES-II
Dated: 10-06-2008	Advance Licence No 0310443826 dt.26-09-2007
	RLA F.No.03/94/40/634/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that as per the decision of the NC, the case is to be referred to PIC for clarification. Accordingly, the case may be referred to PIC alongwith agenda for their clarification. The case stands deferred and to be relisted on 22.07.2008.

S.No.31

Case No.A -234	M/s Carpo Electronics Ltd.Kanpur
Meeting No.10/81	F.No.01/81/162/868/AM08//DES-II
Dated: 10-06-2008	Advance Licence No 0610012435 dt 22-10-2007
	RLA F.No.06/24/404/23/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The representative of the firm appeared before the committee and explained their case. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4.

R/A may take suitable consequential action accordingly.

S.No.32

Case No.A -235	M/s Pearl Insulations Pvt.Ltd. Bangalore
Meeting No.10/81	F.No.01/81/162/899/AM08/DES-II
Dated: 10-06-2008	Advance Licence No 0710054359 dt 05-11-2007
	RLA F.No.07/24/40/560/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 22.07.2008.

S.No 33

Case No.A -256	M/s Torrent Cables Ltd.
Meeting No.10/81	F.No.01/81/162/889/AM08/DES-II
Dated: 10-06-2008	Advance Licence No 0810067484 dt 01-10-2007
	RLA F.No.08/24/40/88/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 22.07.2008.

S.No34

Case No. A -195	M/s Carpo Electronics Ltd. Kanpur.
Meeting No.10/81	F.No.01/85/162/727/AM08/DES-II
Dated: 10-06-2008	Advance Licence No 0610012286 dt10-09-2007
	RLA F.No.06/24/40/21/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The representative of the firm appeared before the committee and explained their case. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4.

R/A may take suitable consequential action accordingly.

S.No.35

Case No.A - 278	M/s Venture Control Systems
Meeting No.10/81	F.No.01/81/162/1049/AM08/DES-II
Dated: 10-06-2008	Advance Licence No 0510213920 dt 26-12-2007
	RLA F.No.05/24/40/731/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4.

R/A may take suitable consequential action accordingly.

S.No.36

Case No.A - 280	M/s Power Gear Ltd.Bangalore
Meeting No.10/81	F.No.01/81/162/1046/AM08/DES-II
Dated: 10-06-2008	Advance Licence No 0710054916 dt 11-12-2007
	RLA F.No. 07/24/40/589/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 22.07.2008.

S.No.37

Case No.A - 281	M/s Salzer Electronics Ltd.Coimbatore
Meeting No.10/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 10-06-2008	Advance Licence No 3210036530 dt 29-10-2007
	RLA F.No. 32/24/40/47/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 22.07.2008.

S.No 38

Case No A -153	M/s. Sai Flipped Coil (P) Ltd. Ahmedabad
Meeting No.10/81	F.No.01/81/162/529/AM08/DES-II
Dated: 10-06-2008	Advance Licence No 0810065963 dt.13-07-2007
	RLA F.No.08/24/40/95/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 5% wastage.

R/A may take suitable consequential action accordingly.

S.No.39

Case No.A -3	M/s EuroBond Industries P.Ltd.Mumbai
Meeting No.10/81	F.No.01/80/162/1141 /AM08/DES-I/DES-II
Dated: 10-06-2008	Advance Licence No 0310445417 dt.8-10-2007
	RLA F.No.03/94/040/682/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the case has already been approved at Sl. No. 35 (On Line). Hence, decided to withdrawn the case.

S.No.40

Case No.A -4	M/s Apex Enterprises,Thane
Meeting No.10/81	F.No.01/80/162/1143/AM08/DES-I/DES-II
Dated: 10-06-2008	Advance Licence No 0310445397 dt.8-10-2007
	RLA F.No.03/94/40/694/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.07.2008.

S.No.41

Case No.A -6	M/s Bhansali Cables & Conductors P.Ltd.
Meeting No.10/81	F.No.01/80/162/794/AM08/DES-I/DES-II
Dated: 10-06-2008	Advance Licence No 0510206097 dt.11-07-2007
	RLA F.No. 05/24/40/1076/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.07.2008.

S.No.42

Case No.A -7	M/s Delton Cables Ltd.New Delhi
Meeting No.10/81	F.No.01/80/162/793/AM08/DES-I/DES-II
Dated: 10-06-2008	Advance Licence No 0510206449 dt. 18-07-2007
	RLA F.No.05/24/40/306/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the firm has failed to furnish the information asked from them despite several reminders. The firm was also called for the personal hearing but no one turned up for PH also. It has also been observed that the ad-hoc norms cannot be fixed based on the information available in the file. Accordingly, the Norms Committee decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

S.No.43

Case No.A -8	M/s K.S.Instruments Pvt.Ltd.Bangalore
Meeting No.10/81	F.No.01/80/162/802/AM08/DES-I/DES-II
Dated: 10-06-2008	Advance Licence No 0710053793 dt. 12-10-2007
	RLA F.No.07/24/40/492/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 22.07.2008.

S.No.44

Case No.A –109	M/s. HI-Rel Electronics (P) Ltd.Ahmedabad .
Meeting No.10/81	F.No.01/81/162/379/AM08/DES-II
Dated: 10-06-2008	Advance Licence No 0810065358 dt.12-06-2007
	RLA F.No.08/24/40/00063/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that this case is re-listed on 24.06.2008. Hence, decided to withdraw the case.

PART –AR-DEFFER

S.No.10

Case No.A R-3	M/s Suzlon Generators Pvt.Ltd.Pune	P.H.Case
Meeting No.10/81	F.No.01/80/162/642/AM08/DES-II	
Dated: 10-06-2008	Advance Licence No 3110030422	dt. 20-08-2007
	RLA F.No.31/24/40/166/am08	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the representative of the firm appeared for personal hearing and explained their case before the committee. The committee advised the representative of DHI present in the meeting to give their comments in the matter. The case stands deferred and to be relisted on 08.07.2008.

S.No.11

Case No.AR - 108	M/s Suzlon Generators Pvt.Ltd.Pune.	P.H.CASE
Meeting No.10/81	F.No.01/81/50/116/AM08/DES-II	
Dated: 10-06-2008	Advance Licence No 3110029343	dt.28-05-2007
	RLA F.No31/24/40/57/am08	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the representative of the firm appeared for personal hearing and explained their case before the committee. The committee advised the representative of DHI present in the meeting to give their comments in the matter. The case stands deferred and to be relisted on 08.07.2008.

S.No.12

Case No.AR - 109	M/s Suzlon Generators Pvt.Ltd.Pune	P.H.CASE
Meeting No.10/81	F.No.01/81/50/140/AM08/DES-II	
Dated: 10-06-2008	Advance Licence No 3110029541	dt 14-06-2007
	RLA F.No.31/24/40/80/AM08	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the representative of the firm appeared for personal hearing and explained their case before the committee. The committee advised the representative of DHI present in the meeting to give their comments in the matter. The case stands deferred and to be relisted on 08.07.2008.

S.No.13

Case No.AR - 110	M/s Suzlon Generators Pvt.Ltd.Pune	P.H.CASE
Meeting No.10/81	F.No.01/81/50/150/AM08/DES-II	
Dated: 10-06-2008	Advance Licence No 3110029592	dt 20-06-2007
	RLA F.No.31/24/40/86/am08	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the representative of the firm appeared for personal hearing and explained their case before the committee. The committee advised the representative of DHI present in the meeting to give their comments in the matter. The case stands deferred and to be relisted on 08.07.2008.

PART –C- DEFFER

S.No.8

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 10/81	F.No. 01/81/162/677/am08/DES-II
Dated: 10-06-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 22.07.2008.

S.No.9

Case No C-1	M/s B.H.E.L.Bhopal
Meeting No.10/81	F.No.01/80/162/2/AM07/DES-I/DES-II
Dated: 10-06-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The committee decided to link this case with the visit for fixation of norms for transformers. The case stands deferred and to be relisted on 22.07.2008.

S.No.10

Case No.C-2	M/s Aksh Optifibre Ltd. Bhiwadi
Meeting No.10/81	F.No.01/80/162/1067/AM08/DES-I/DES-II
Dated: 10-06-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 held on 10.06.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their ID No. 15-05/2008-IP dated 26.05.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.
